HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SECOND DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12469 OF 2025

Between:

M/s. Sai Venkata Print and Pack, O/o.Plot No.70/P, Sri Rama Layout, Subhash Nagar, Jeedimetla, Hyderabad, Medchal-Malkajgiri, Telangana. Rep. by its Proprietor, Sri.Peddagari Rukmangadhara Naidu. S/o. P.Rangaswamy, Aged about 49 years, Occ. Business. R/o. H.No.12-169, Krishtipadu, Peddavaduguru, Anantapur, A.P.

...PETITIONER

AND

1. The Assistant Commissioner (ST), Jeedimetla-1 Circle, Hyderabad Rural Division, Hyderabad, Telangana.
2. Commissioner of Commercial Taxes, State of Telangana, C.T.Complex. Nampally, Hyderabad-500001.
3. The State of Telangana, Rep. by its Principal Secretary. Revenue (CT) Department, Telangana Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the Impugned Show Cause Notice dated 13.06.2022 along with summary of Show Cause Notice in Form DRC-01 vide Ref. No. ZD360622065811E dt. 13.06.2022 and the Impugned order dated 29.04.2024 along with proceedings in Form GST DRC-07 vide Ref. No. ZD360424076155D dated 29.04.2024, passed by the 1st Respondent for the tax period 2018-19 without having any signature as illegal, arbitrary, apart from violative of Article 14, 19(1)(g) and 265 of the Constitution of India. Consequently. set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the Impugned order dated 29.04.2024 along with proceecings in Form GST DRC-07 vide Ref. No. ZD360424076155D dated 29.04.2024, passed by the 1st Respondent for the tax period 2018-19, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI KOHIR BHASKAR REDDY
Counsel for the Respondents: SRI T.CHAITANYA KIRAN, AGP FOR SRI SWARROP OORILLA, Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.12469 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Kohir Bhaskar Reddy, learned counsel for the petitioner and Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax appearing for the respondents.

2. Learned counsel for the petitioner and learned Special Government Pleader for State Tax submitted that since the impugned notice and order are unsigned, the same may be set aside in view of the common order passed in W.P.No.21101 of 2024 & batch, dated 28.02.2025.

3. Accordingly, the impugned notice and order are **set aside**. Liberty is reserved to the respondents to issue fresh show cause notice/order in accordance with law and, for undertaking this exercise afresh, the limitation will not be a hurdle for the respondents.

4. The Writ Petition is **disposed of** without expressing any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-A.PRATHIMA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Assistant Commissioner (ST), Jeedimetla-1 Circle, Hyderabad Rural Division, Hyderabad, Telangana.
2. Commissioner of Commercial Taxes, State of Telangana, C.T.Complex. Nampally, Hyderabad-500001.
3. The Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad, State of Telangana.
4. One CC to SRI KOHIR BHASKAR REDDY, Advocate [OPUC]
5. One CC to SRI SWAROOP OORILLA, Special Govt Pleader for State Tax [OPUC]
6. Two CD Copies

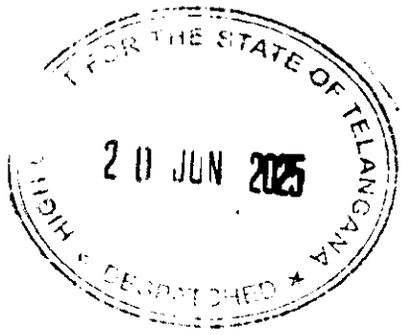
PSK.
LS

HIGH COURT

DATED:02/05/2025

ORDER

WP.No.12469 of 2025



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(7) PA
21/5/25